

**Central Administrative Tribunal
Madras Bench**

CP/310/00007/2018 in OA/310/01065/2017

Dated Monday the 19th day of February Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

C.N.Balasubramanian,
S/o C.Natarajan,
No.10, Vaathiyar Chinnapillai Street,
Royapettah,Chennai 600 014. .. Applicant

By Advocate **Mr.R.Malaichamy**

Vs.

1. Shri Sampath,
The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600 002.
2. Ms.Anitha (Addl. I/C0,
The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
Ethiraj Road, Chennai 600 008.
3. Shri Dr.Balasubramanian,
Director of Postal Accounts,
Tamil Nadu Circle,
Ethiraj Road, Chennai 600 008.
4. Shri K.Rangan,
The Senior Superintendent of Post Offices,
Chennai City Central Division,
Chennai 600 017. .. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

This CA has been filed by the applicant in OA 1065/2017 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 1065/2017 dated 11.7.2017. Notice was issued to the respondents.

2. The applicant had filed the OA seeking a direction to the respondents to grant family pension to the applicant and arrears thereof with interest at the rate of 12% per annum. This Tribunal, by order dated 11.7.2017 permitted the applicant to submit a fresh representation within a period of one week from the date of receipt of a copy of the order and the respondents were directed to duly consider the same in accordance with rules and pass a reasoned and speaking order within a period of three months thereafter.

3. Mr.K.Rajendran appears for the respondents

4. Today, when the matter is taken up, both counsel would in unison submit that the order of this Tribunal had since been complied with. It is submitted on behalf of the applicant that the applicant was not satisfied with the order and he wished to file a fresh OA.

5. In view of the submission, there is no wilful disobedience and the CA is, therefore, liable to be closed.

6. CA is closed. Notices of contempt are discharged.

(R.Ramanujam)
Member(A)
19.02.2018

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